

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 797
TO BE ANSWERED ON THURSDAY, THE 28TH APRIL, 2016

Use of Technology

797. **SHRI RATTAN LAL KATARIA**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a)** whether the Government proposes to make use of technology in making the justice delivery system more transparent, accessible and affordable in the country;
- (b)** if so, the details and the present status thereof; and
- (c)** the steps taken/being taken by the Government to make it possible for people to access the records of the court cases thereby making the legal process more transparent and user-friendly?

ANSWER
MINISTER OF LAW & JUSTICE
(Shri D. V. Sadananda Gowda)

(a) to (c): The Government has been using technology extensively in making the justice delivery system across the country more transparent, accessible and affordable. It has been implementing an eCourts Mission Mode Project which is one of the national eGovernance projects. The project broadly covers computerisation of all district and subordinate courts as well as up gradation of ICT infrastructure of the Supreme Court and High Courts.

The project has resulted in computerisation of approximately 14,000 district and subordinate courts. It has resulted in making available case data and orders/judgements online, thus instilling transparency and facilitating easy access to case information by litigants and lawyers.

The national e-Courts portal (<http://www.ecourts.gov.in>) has been made operational. It provides online services such as case registration, cause lists, case status, daily orders and final judgements. Currently litigants can access case status information in respect of over 6.3 crore pending and decided cases and more than 2.6 crore orders/judgements pertaining to district and subordinate courts. Availability of case data online imparts transparency to the functioning of courts and facilitates easy access of such data to lawyers and litigants.